

or to let Government handle it for the benefit of the tribals. The tribals had all along been representing that they were not fully equipped to handle this trade by themselves. However, they agreed to make an attempt to take over the trade and they were given time to do this. It was expected that the transfer would take place by October, 1966. The Nicobarese were, however, not able to take over the trade by October 1966 and the proposal made by them would have still kept them under the domination of the non-tribals who were exploiting them. They were therefore advised to modify their scheme suitably by 31st March, 1967. Even by then the Nicobarese were not ready to step in. It has now been reported that the Nicobarese have formed their Company and taken over the Car Nicobar trade from 1st July 1967.

Labour Welfare Cess

6086 Shri Sequeira
Shri K. P. Singh Deo
Shri Kameshwar Singh:
Shri Girraj Saran Singh

Will the Minister of Labour and Rehabilitation be pleased to state

(a) the amount collected in Goa to date in iron ore mines on account of labour welfare cess and

(b) how much of the amount has been disbursed to date and for what purpose?

The Minister of Labour and Rehabilitation (Shri Nathi) (a) Rs 39,79,500 upto 30 June 1967

(b) Rs 92,250 on establishments of organisation

Representation of Goa Administration Employees

6087. Shri Sequeira:
Shri Kameshwar Singh
Shri Girraj Saran Singh
Shri K. P. Singh Deo.

Will the Minister of Home Affairs be pleased to state

(a) whether the recommendations of the Committee appointed by the Goa Administration to go into the grievances of the absorbed employees have been received by Government;

(b) if so when, and

(c) the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla) (a) Yes, Sir

(b) 28th September 1966

(c) The matter is under consideration. An Officer of the Ministry has actually gone to Goa to examine the matter in consultation with local administration and to report to Government.

Development of Regional Languages

6088 Shri S. K. Sambandhan
Shri Anbazhagan

Will the Minister of Education be pleased to state

(a) whether Government are taking steps for the development of various regional languages

(b) if so the details thereof and

(c) the amount if any, spent on each of the regional languages during 1966-67?

The Minister of State in the Ministry of Education (Shri Sher Singh): (a) Yes Sir

(e) Under the schemes for the Development of Modern Indian Languages, grants are given to Voluntary Organizations and State Government for preparation and publication of reference works like encyclopaedias, dictionaries, bibliographies, anthologies, etc., books on cultural, literary, indological and linguistic subjects, literary conferences, libraries etc.

Under the Scheme of Prize Competition for Children's Literature, prizes are awarded to authors of books in Indian Languages at the rate of Rs 1,000 per prize-winning book and 2000

copies of each prize-winning book are purchased for distribution.

(c) The required information is given in the statement below:

Statement

Name of the Language	Grant given in 1966-67 for development of original languages	Amount spent in 1966-67 for Pruzh Compensation for Children's Literature
	Rs	Rs
Assamese	795	—
Bengali	82,010	—
English	6,650	—
Gujarati	25,000	4,315
Kannada	2,66,588	—
Malathi	7,500	—
Malayalam	46,724	1,570
Marathi	36,150	—
Oriya	27,250	—
Punjabi	30,200	1,075
Rajasthani	64,200	—
Sindhi	5,000	3,350
Tamil	23,200	1,675
Teluga	1,07,000	—
Urdu	46,365	10,970
Miscellaneous	1,18,748	—
Total	8,93,371	22,955

Sales Tax on Panwajas

6069. Shri Kanwar Lal Gupta: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the Delhi Administration has recommended that the Sales-tax on Panwajas in Delhi should be abolished,

(b) if so, the action taken by Government thereon,

(c) whether it is also a fact that this matter has been pending since long and if so, the reasons therefor; and

(d) the number of Panwajas affected and the amount of Sales-tax collected from them?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir

(b) and (c) Do not arise

(d) The information is not available as the assessment proceedings have not been completed

D.G.H.S Employees

6090. Shri Atam Das: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the pre-partition employees of the Directorate General of Health Services Government of India, New Delhi were rendered surplus after partition of the country and were absorbed in temporary Government offices like the Central Tractors Organisation in 1949.

(b) whether these employees were again absorbed in other Government Offices like Meteorological Department after the winding up of the temporary office like C T O in 1960,

(c) if so whether these employees were debarred from their seniority benefits on their absorption in Meteorological Department after 22nd December, 1959 and were treated as fresh recruits, though they had put in nearly 15 years of service,

(d) whether it is also a fact that such other employees, who were absorbed in the Directorate of Inspection, Customs and Central Excise Offices, Ministry of Finance, after 22nd December 1959 have been given their due seniority benefits, and

(e) if so the reasons for not giving the seniority benefits to the employees so absorbed in the Meteorological department after 22nd December, 1959?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (e) The required information is being collected and will be laid on the table of the House as early as possible.